

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 305
IB-724/59/ND/2020

IN THE MATTER OF:

M/s. Avani Mining Private Limited
Vs.
ROC, Delhi & Anr.

.... Petitioner/Applicant
.... Respondent

Order under Section 59 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 08.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For Liquidator : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Yash Dhawan Advs.

ORDER

The Applicant is directed to bring on record Form-H as directed vide order dated 02.04.2024 and 23.04.2024 within three days.

List the matter **on 17.05.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)